

SHRI K.K. SHAH: Except the recommendation that that water supply should be stopped within a reasonable time. That reasonable time we have not been able to keep. But all intermediate recommendations for seeing that polluted water is not supplied are carried out.

SHRI M.L. SONDHI: I warn the Minister that I am going to bring a privilege motion on this. There has been no follow-up. Life of the people of Delhi has been imperilled.

MR. SPEAKER: All the time doing like this?

SHRI M.L. SONDHI: Not all the time. It is a matter of life and death. Jaundice is a very fell disease.

SHRI K.K. SHAH: What I said was that all precautions that were suggested were taken. I do not say all the recommendations are carried out.

SHRI KANWAR LAL GUPTA: He has changed himself.

SHRI BALRAJ MADHOK: The threat of privilege worked.

SHRI RANDHIR SINGH: He must do something for us. Otherwise I will call him khujli Minister.

MR. SPEAKER: This is an august House. This is the Parliament of India. It is not a joke. He should not say like this.

SHRI RANDHIR SINGH: I am placing some difficulties.

SHRI P. VENKATASUBBAIAH (Nandyal): I had sent you a letter wherein I had said that I wanted to raise the issue of 40 ruling Congress MPs sending a letter to the Prime Minister to refer the question of the abolition of privy purses to the Supreme Court for advisory opinion. It is being done with the blessing of the Prime Minister to thwart the efforts of the Home Minister to abolish the privy purses.....

MR. SPEAKER: I have received it just now. I am not going to allow him to raise it, unless I see it. He has sent it while I am sitting here.

SHRI RAM KISHAN GUPTA (Hissar): This is a very serious matter.

MR. SPEAKER: There are rules which must be observed. There should be a proper way of doing it.

PAPERS LAID ON THE TABLE

UGC (RETURNS AND INFORMATION) (AMENDMENT) RULES, 1970

MR. SPEAKER: Dr. V.K.R.V. Rao.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): On behalf of Dr. V.K.R.V. Rao, I beg to lay on the Table a copy of the University Grants Commission (Returns and Information) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. SO 760 in Gazette of India dated the 28th February, 1970, under sub-section (3) of sec. 25 of the University Grants Commission Act, 1956. [Placed in Library See No. LT-3150/70.]

REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES, 1970

MR. SPEAKER: Shri Satya Narayan Sinha.

SHRI IQBAL SINGH: On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. GSR 203. Gazette of India dated the 7th February, 1970 under sub-section (3) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library See No. LT-3151/70.]

श्री अटल बिहारी वाजपेयी (बलरामपुर) :
 अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप ने श्री सत्य नारायण सिंह को बुलाया। वह सदन में मौजूद नहीं हैं। मैं जानना चाहता हूँ कि क्या उन्होंने किसी को अधिकार दिया है कि वह कागज रखें? या कि पार्लियामेन्टी अफेयर्स मिनिस्टर जब जिस को चाहें खड़ा कर दें। आप